

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/04/KOB/2023
SECTION	241,242 C/ACT
NAME OF PARTIES	A J MARY ALIAS MARY JOHN V/S KALLETUMKARA METALS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	R KRISHNA RAJ, E S SONI, RESMI A, KUMARI SANGEETA S NAIR.
RESPONDENTS ADVOCATE/ PROFESSIONAL	JOHN JOSEPH, ROY P PANAMKODAN, HARI KUMAR G NAIR, AKHIL SURESH.

22nd JULY 2024

O R D E R

CP(C/ACT)/04/KOB/2023

None appears on behalf of the Petitioner. Respondents are represented virtually by Learned Counsel, Mr. Hari Kumar G Nair (R2 & R6) and Learned Counsel, Mr. John Joseph (R3, R4 & R5).

Reply filed by R2 to R6 is on record. Counsel for the Petitioner is at liberty to file rejoinder, if any, within a period of 2 weeks. Copy of the same shall be served on the other side.

None appears on behalf of R1. No Vakalathnama or Reply affidavit has been filed on behalf of R1. On perusal of the records, it is observed that notice has not been properly served on R1. Therefore, Registry as well as the petitioner is directed to issue fresh notice to R1 returnable on 08.08.2024. Applicant is also directed to place on record the affidavit of service enclosing therewith the proof of service of notice to R1 at least three days before the next date of hearing.

List the matter for further consideration on **08.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**